

121 Additional Emoluments VAISAKHA 14, 1898 (SAKA) Compulsory 122
Deposit) Amdt. Bill

Siraw Board Mills Limited,
New Delhi and the Order dated
the 28th February, 1976 of
the Central Government thereon.

- (ii) Report under section 22(3)(b)
of the said Act in the case of
M/s. Rallis India Limited,
Bombay and the Order dated
the 9th February, 1976 of the
Central Government thereon.

(2) Two statements explaining the
reasons for not laying simultaneously
the Hindi versions of the Reports and
Orders of the Government thereon men-
tioned above.

[Placed in Library. See No. LT-
10770/76].

RAILWAYS RED. TARIFF (FOURTH AM-
ENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
BUTA SINGH): I beg to lay on the
Table a copy of the Railways Red Tariff
(Fourth Amendment) Rules, 1976
(Hindi and English versions) publish-
ed in Notification No. G.S.R. 601 in Ga-
zette of India dated the 24th April,
1976, issued under section 47 of the
Indian Railways Act, 1890 [Placed
in Library. See No. LT-10771/76].

12.04 hrs.

ADDITIONAL EMOLUMENTS (COM-
PULSORY DEPOSIT) AMENDMENT
BILL*

THE MINISTER OF FINANCE
(SHRI C. SUBRAMANIAM): Sir, I beg
to move for leave to introduce a Bill to
amend the Additional Emoluments
(Compulsory Deposit) Act, 1974.

MR. SPEAKER: Motion moved:

"That leave be granted to intro-
duce a Bill to amend the Additional

Emoluments (Compulsory Deposit)
Act, 1974."

SHRI S. M. BANERJEE (Kanpur):
Mr. Speaker, Sir, I rise to oppose the
Additional Emoluments (Compulsory
Deposit) Amendment Bill, 1976. If you
kindly read the Statement of Objects
and Reasons, it says:

"The Additional Emoluments
(Compulsory Deposit) Act, 1974, is
one of the legislative measures which
was enacted with a view to protect-
ing the real incomes of industrial
workers and salaried employees who
were worst hit by the rise in prices.
It provided, amongst others, for the
impounding of one-half of the in-
crease in dearness allowance. The
objective of arresting the price spiral
has been substantially achieved..."

"But the need for controlling the
expansion in money supply to consoli-
date the gains towards stability con-
tinues. The Bill, therefore, proposes
that the period for deductions of ad-
ditional dearness allowance, which
is due to cease on the 6th day of July,
1976, should be continued for one
year more..."

And then it says:

"While the additional dearness al-
lowance deducted upto June 1976 will
be repaid in the manner provided in
the Act, the deductions made from
July 1976 will be repaid in five equal
annual instalments by crediting each
such instalment to the provident
fund account of the employee..."

We were told in this House that this
measure was taken to arrest the prices
and to contain the inflation which was
prevailing in the country. The prices
have no doubt not increased. In cer-
tain items, the prices have come down;
(Interruptions) but since the month of
April 1976, the prices of all the commo-
dities have arisen. I would request the

*Published in Gazette of India Extraordinary, Part II, Section 2,
dated the 4th May, 1976.

[Shri S. M. Banerjee]

Hon. Minister Shri Subramaniam or Mrs. Sushila Rohatgi or anybody else to go to the market and purchase only the vegetables. I am not talking about anything else. Let them purchase only vegetables. The price of each vegetable has gone up. The price of 'Postman' has gone up from Rs. 16.50 to Rs. 17.85. The price of mustard oil which came down to Rs. 7.50 has gone up again; and it appears that there is a tendency for the price of every item to go up. Under these circumstances, the question whether we should impound the dearness allowance for another year, is a matter for the Government to think about. I say this only because of what had happened in this House recently. The MPs were unable to make both ends meet. So, Rs. 500/- were sanctioned to them; and here, the employees who want their full dearness allowance are not getting it. The cost of living index is being manipulated in such a way that there is no fear of any rise of dearness allowance in future. I am sure about it. The hon. Minister is sitting here; he promised before the Standing Committee of the JCM that it was under consideration. Mrs. Sushila Rohatgi, while replying to the Supplementary Demands had said that it was under consideration. There were two questions raised. The first was about the sixth instalment of dearness allowance to Central Government employees, and the second was about raising the emoluments of pensioners. Something has been done to the pensioners. But we do not know anything as to what has happened to the 6th instalment of the dearness allowance. Government says that it protects the salary of the wage-earners. I am not an economist; the hon. Minister is. He will bear me out that the real wages of the workers have fallen beyond expectations. There is a fall in real wages. Any trade unionist will bear me out—whether belonging to my group or the other group—that the real wages of the working classes have gone down.

MR. SPEAKER: Is there any official survey or report about it, indicating as

to how much have the real wages gone down?

SHRI S. M. BANERJEE: If you could kindly give me time, I will go to the Library and get the information.

MR. SPEAKER: Is there any report, about the real wages going down?

SHRI S. M. BANERJEE: Prices have gone up. It is an admitted fact.

MR. SPEAKER: When you say that the real wages have gone down, is it based on those reports? I am only asking whether it is your impression or it is an admitted fact.

SHRI S. M. BANERJEE: This was the impression of all the economists who were members of various commissions. They say that the real wages have come down. If you consider the consumer price index—and if you consider what the Reserve Bank have written—you will find that the real wages have gone down. Moreover, the purchasing capacity has gone down. One reason why the prices have fallen is to lack of purchasing capacity.

SHRI B. V. NAIK (Kanara): When prices go down, the real wages go up. You are making a mistake regarding money wages and real wages.

SHRI S. M. BANERJEE: That is an artificial thing. It is a jugglery of statistics.

I am not a statistician, nor an economist.

SHRI B. V. NAIK: It is a jugglery of the politician.

SHRI S. M. BANERJEE: According to all reports, wages have come down. 50 per cent of the workers are living below starvation level. This is the report of many commissions. At this time, are we to impound the dearness allowance further, when the Government knows that dearness allowance is not going to be increased any more? These employees are not going to get any more dearness allowance, unless their DA is merged with pay. Whatever dearness allowance they are getting at present, 50 per cent of it is being impounded; it is not for the future. So, I oppose it.

When this measure was brought for the first time, we accepted it in all sincerity and honesty. We explained to the Central Government employees and the other salaried people that they should tighten their belt in the interest of the country. Though we are in the opposition, we still explained to the workers in the JCM and the Standing Committee of the JCM that they should agree to the arrears being deposited in the provident fund and 50 per cent of the DA going to the compulsory deposit account. Now, when the stipulated period is over, instead of getting the sixth instalment, they are getting this Bill. So, I would request the hon. Minister to kindly withdraw the Bill.

We are not opposing it merely for the sake of opposition. We are supporting many things done by this Government. This Measure is going to give a handle to the reactionary forces to tell the Government servants and the salaried people that the Government are trying to extract their pound of flesh from their employees. Let the hon. Minister not forget that the Government employees and other salaried people are paying income-tax, because they cannot conceal their income. On the other hand, those who have declared something, are safe, because they have declared some blackmoney, may be Rs. 2 lakhs or 3 lakhs. They have got a certificate and nobody is going to touch them. But these Central Government employees and the salaried people are being put to difficulty by this Bill.

So many assurances were given in this House, that this particular measure is going to be in force only for a limited period; I do not know what that particular period is. Let them say in this House that this measure is going to remain indefinitely. Then I can appreciate at least their honesty and sincerity. Let it not come in doses year by year. I oppose this because it is a breach of faith. It will not contain inflation. When they are not able to control the prices, if they say that there should be no dearness allowance,

I am sorry I am unable to support that proposal. So, we oppose this lock, stock and barrel.

SHRI C. SUBRAMANIAM: Sir, I am sure you would not expect me to reply to all the points raised by the hon. Member. I appreciate his interest in the welfare of the working class. But I want to tell him that we are equally, if not more, interested in the welfare of not only the working class but the community as a whole. My humble judgment is, because of these various measures that have been taken, not only the workers have been benefited but the whole nation has been benefited. It is only from that point of view that we are extending this Bill for another year.

Regarding the various points that have been raised by the hon. Member, they would be dealt with in detail when we take the Bill for consideration. So, I do not think there is any point in opposing the introduction of the Bill at this stage.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Additional Emoluments (Compulsory Deposit) Act, 1974."

The Lok Sabha Divided:

Division No. 4] [12.18 hrs.

Ayes

Agrawal, Shri Shrikrishna
Ahirwar, Shri Nathu Ram
Ambesh, Shri
Anand Singh, Shri
Arvind Netam, Shri
Awdhesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Aziz Imam, Shri
Babunath Singh, Shri
Balakrishniah, Shri T.
Banerjee, Shrimati Mukul
Barua, Shri Bedabrata
Basumatari, Shri D.
Bhagat, Shri H. K. L.

Bhatia, Shri Raghunandan Lal
 Bhattacharyya, Shri Chapalendu
 Bist, Shri Narendra Singh
 Brahmanandji, Shri Swami
 Brij Raj Singh-Kotah, Shri
 Buta Singh, Shri
 Chakleshwar Singh, Shri
 Chandrika Prasad, Shri
 Chaudhari, Shri Amarsinh
 Chavan, Shri Yeshwantrao
 Chellahami, Shri A. M.
 Daga, Shri M. C.
 Dalip Singh, Shri
 Damani, Shri S. R.
 Darbara Singh, Shri
 Dasappa, Shri Tulsidas
 Daschowdhury, Shri B. K.
 Deo, Shri S. N. Singh
 Deshmukh, Shri Shivaji Rao S.
 Dhamankar, Shri
 Dharamgaj Singh, Shri
 Dhusia, Shri Anant Prasad
 Dixit, Shri G. C.
 Dube, Shri J. P.
 Dumada, Shri L. K.
 Dwivedi, Shri Nageshwar
 Engti, Shri Biren
 Gaekwad, Shri Fatesinghrao
 Gill, Shri Mohinder Singh
 Godara, Shri Mani Ram
 Gomango, Shri Giridhar
 Gowda, Shri Pampan
 Hari Singh, Shri
 Jadeja, Shri D P
 Jamilurrahman, Shri Md.
 Jitendra Prasad, Shri
 Joshi, Shri Popatlal M.
 Kader, Shri S. A.
 Kailas, Dr.
 Kakodkar, Shri Purushottam
 Kamakshalaiah, Shri D.
 Kamala Prasad, Shri
 Kamble, Shri T. D.
 Kaul, Shrinati Sheila

Kavde, Shri B. R.
 Kedar Nath Singh, Shri
 Khadilkar, Shri R. K.
 Kinder Lal, Shri
 Kotoki, Shri Liladhar
 Kulkarni, Shri Raja
 Kureel, Shri B. N.
 Kushok Bakula, Shri
 Lakkappa, Shri K.
 Lambodar Baliyar, Shri
 Mahajan, Shri Vikram
 Mahajan, Shri Y. S.
 Maharaj Singh, Shri
 Majhi, Shri Gajadhar
 Malaviya, Shri K. D.
 Malhotra, Shri Inder J.
 Mallanna, Shri K.
 Mallikarjun, Shri
 Mandal, Shri Jagdish Narain
 Manhar, Shri Bhagatram
 Mishra, Shri Bibhuti
 Mishra, Shri Jagannath
 Munsil, Shri Priya Ranjan Das
 Murmu, Shri Yogesh Chandra
 Nalk Shri B. V.
 Negi, Shri Pratap Singh
 Painuli, Shri Paripoornanand
 Pandey, Shri Narsingh Narain
 Pandey, Shri Sudhakar
 Pandey, Shri Tarkeshwar
 Pandit, Shri S. T.
 Pant, Shri K. C.
 Parashar, Prof. Narain Chand
 Paswan, Shri Ram Bhagat
 Patel, Shri Arvind M.
 Patel, Shri Natwarlal
 Patil, Shri C. A.
 Patil, Shri Krishnaro
 Patil, Shri S. B.
 Patnaik, Shri Banamali
 Pradhan, Shri Dhan Shah
 Pradhani, Shri K.
 Qureshi, Shri Mohd. Shafi

Raghu Ramaiah, Shri K.
 Rai, Shri S. K.
 Rai, Shrimati Sahodrabai
 Rajdeo Singh, Shri
 Ram Singh Bhai, Shri
 Ram Suraj Prasad, Shri
 Ram Swarup, Shri
 Ramshikar Prasad Singh, Shri
 Ranabahadur Singh, Shri
 Rao, Shrimati B. Radhabai A.
 Rao, Shri Jagannath
 Rao, Dr. K. L.
 Rao, Shri M. S. Sanjeevi
 Rao, Shri M. Satyanarayan
 Rao, Shri P. Ankineedu Prasad
 Rao, Shri Patabhi Rama
 Ravi, Shri Vayalar
 Reddy, Shri P. Ganga
 Reddy, Shri P. Narasimha
 Reddy, Shri Sidram
 Richhariya, Dr. Govind Das
 Rohatgi, Shrimati Sushila
 Roy, Shri Bishwanath
 Samanta, Shri S. C.
 Sangliana, Shri
 Satpathy, Shri Devendra
 Savant, Shri Shankarrao
 Sethi, Shri Arjun
 Shah Nawaz Khan, Shri
 Shambhu Nath, Shri
 Shankar Dayal Singh, Shri
 Shankaranand, Shri B.
 Sharma, Shri A. P.
 Sharma, Shri Madhoram
 Shastri, Shri Sheopujan
 Shenoy, Shri P. R.
 Shinde, Shri Annasaheb P.
 Shukla, Shri Vidya Charan
 Siddayya, Shri S. M.
 Sohan Lal, Shri T.
 Sokhi, Sardar Swaran Singh
 Subramaniam, Shri C.
 Sudarsanam, Shri M.

Surendra Pal Singh, Shri
 Suryanarayana, Shri K.
 Tayyab Hussain, Shri
 Tiwary, Shri D. N.
 Tombl Singh, Shri N.
 Tulsiram, Shri V.
 Verma, Shri Sukhdeo Prasad
 Vikas, Shri Ram Chandra
 Yadav, Shri Karan Singh

NOES

Banerjee, Shri S. M.
 Bhattacharyya, Shri S. P.
 Chandrappan, Shri C. K.
 Chatterjee, Shri Somnath
 Chaudhary, Shri Ishwar
 Deshpande, Shrimati Roza
 Gupta, Shri Indrajit
 Kathamuthu, Shri M.
 Krishnan, Shrimati Parvathi
 Mehta, Shri P. M.
 Muruganantham, Shri S. A.
 Parmar, Shri Bhaljibhai
 Patel, Kumari Maniben
 Reddy, Shri B. N.
 Saha, Shri Ajit Kumar
 Sen, Dr. Ranen

MR. SPEAKER: The result of
 the division is: Ayes—154, Noes—16.

The motion was adopted.

SHRI C. SUBRAMANIAM: I in-
 troduce the Bill.

12.20 hrs.

DEMANDS FOR GRANTS, 1976-77—
 contd.

MINISTRY OF AGRICULTURE AND
 IRRIGATION—contd.

MR. SPEAKER: The House will now
 take up further discussion and voting
 the Demands for Grants under the
 control of the Ministry of Agriculture
 and Irrigation. I think there are a
 large number of speakers. I propose
 to give ten minutes to each of the

†Introduced with the recommendations of the President.